

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-1138(ND)2018**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2018.**

**NAME OF THE COMPANY: M/s R J Packwells Pvt. Ltd. V/s. M/s. Nibula  
Print And Pack Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: U/s. 9 of IBC Code, 2016**

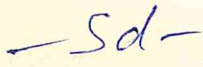
**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**


**Present:** Mr. P. Srikumar Iyer, Advocate for the Petitioner.

**ORDER**

The Corporate Debtor in this case had been proceeded ex-parte vide order dated 30<sup>th</sup> October, 2018.

Arguments heard. Reserved for orders.

  
**(Deepa Krishan)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**